

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. 279 of 1996

Date of order : 30.09.2003

Present: Hon'ble Mr. B.P. Singh, Administrative Member.
Hon'ble Mr. Nityananda Prusty, Judicial Member.

Sri Ganapati Biswas

- v e r s u s -

1. Union of India, Service through
the General Manager, Eastern Railway,
17, Netaji Subhas Road, Calcutta-1.
2. The Divisional Railway Manager,
Dhanbad Division, Eastern Railway,
Dhanbad, Bihar.
3. The Chief Personnel Officer,
Eastern Railway, 17, Netaji Subhas Road,
Calcutta-700001.
4. The Divisional Personnel Officer,
Eastern Railway, Dhanbad.
5. The Secretary, Railway Board,
Rail Bhawan, Raisina Road,
New Delhi-700 001.
6. Sri S.K. Biswas,
Chief Commercial Clerk,
Dhanbad Division.
7. Sri P.K. Biswas,
Chief Commercial Clerk,
Dhanbad Division.

...Respondents

For the applicant
For the respondents

: Mr. J.N. Biswas, counsel.
: Mr. P.K. Arora, counsel.

O R D E R

B.P. Singh, AM

When the case is taken up today, Shri J.N. Biswas, Id. counsel appearing for the applicant submits that his client will be satisfied at this stage, if a suitable direction is given to the respondent authorities to consider his representations from Annexures-B, C and D series according to the rules within a stipulated period treating this O.A. as a part thereof.

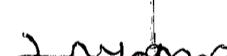
2. Shri Arora, Id. counsel appearing for the respondents submits that he has no  objection to the above prayer except that

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the applicant should make a fresh representation detailing all his grievances enclosing copy of the present O.A. and the past representations. Ld. counsel further submits that all earlier representations of the applicant enclosed with the O.A. have already ^{been} disposed of by an order dated 28.5.93 as per Annexure-G to the O.A.

3. In view of the above submission, we do not intend to go into the merit of the case in any manner and dispose of the ~~representation~~ ^{application} at this stage with a direction to the applicant that he should make a fresh detailed representation highlighting all the points and enclosing copy of the present O.A. along with all the enclosures etc. before the respondent authorities, especially respondent Nos. 2 and 3 within a period of one month from the date of communication of this order. If such a representation is received from the applicant, the same should be considered according to the rules and disposed of within a period of three months from the date of receipt of such fresh representation from the applicant by passing a speaking and reasoned order and communicating the same to the applicant within a period of two weeks thereafter. We further make it clear that we are not passing any order on merit of the case. No costs.


Member (J)


Member (A)